IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION VEW PETITION (CIVIL) D. NO. 1277, OF 20

REVIEW PETITION(CIVIL)D.NO.1277 OF 2022

<u>IN</u>

SPECIAL LEAVE PETITION (CIVIL)NO.28312 OF 2019

DEEPENDRA SINGH RATHORE	Petitioner
Ve	ersus
UNION OF INDIA AND ORS.	Respondents
<u>O R</u>	<u>D E R</u>
Application for oral hearing is	rejected.
There is delay of 337 days in	n preferring the review petition. The
explanation offered in the applicatio	n seeking condonation of delay is not
satisfactory. We, therefore, refuse to	condone the delay.
Consequently, the review per	tition is dismissed on the ground of
limitation.	
	J. [Uday Umesh Lalit]
New Delhi; 3 rd March, 2022.	J. [Vineet Saran]